

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO.1404

TO BE ANSWERED ON WEDNESDAY, 27th NOVEMBER 2019

Postal Ballot

1404. SHRI JAI PRAKASH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received any recommendation from the Election Commission of India to allow senior citizens and persons with disabilities to cast their vote through postal ballot;
- (b) if so, whether the Government has studied the recommendations with regard to amending the Conduct of Election Rules, 1961; and
- (c) if so, the details thereof and the time by which the Government would announce the decision?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (c) : Based on a proposal from the Election Commission of India, the Conduct of Election Rules, 1961 has been amended vide Notification dated 22nd October, 2019 to provide for postal ballot facility for senior citizens above eighty years of age and persons with disability (PWDs) and also for those who are not in a position to be present in their polling station on the day of poll owing to exigencies of their service conditions, such as those on duty in the aviation sector, trains, shipping sector, long distance Govt. Road transport corporation buses, fire services, medical services, traffic, media personnel authorized for coverage of elections, etc.
